

Delhi, for the year 1963-64, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-3895/65.]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table :

A copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962 :—

- (i) Notification G.S.R. No. 223, dated the 13th February, 1965.
- (ii) Notification G.S.R. No. 224, dated the 13th February, 1965.

[Placed in Library. See No. LT-3909/65 for (i) and (ii).]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table:

A copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification G.S.R. No. 225, dated the 13th February, 1965.
- (ii) Notification G.S.R. No. 226, dated the 13th February, 1965.
- (iii) Notification G.S.R. No. 248, dated the 20th February, 1965.

[Placed in Library. See No. LT-3910/65 for (i) to (iii).]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATION

SHRI RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Re-

venue) Notification G.S.R. No. 252, dated the 20th February, 1965, publishing a corrigendum to Government Notification No. 170-Customs, dated the 14th December, 1964. [Placed in Library. See No. LT-3909/65.]

THIRTY-SECOND REPORT OF THE PUBLIC ACCOUNTS COMMITTEE, 1964-65

SHRI S. C. DEB (Assam): Sir, I beg to lay on the Table a copy of the Thirty-second Report of the Public Accounts Committee (1964-65) on Appropriation Accounts (Railways) 1962-63 and Audit Report (Railways), 1964.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—*continued*

MR. CHAIRMAN: Mr. Vero.

SHRI DAHYABHAI V. PATEL (Gujarat): Before you call the hon. Member, I would like to rise on a point of order. Yesterday, during the whole day, when this House was discussing this matter, no Minister of Cabinet rank was present in this House. I think that Cabinet Ministers—they are in a large number—should show a little more courtesy to this House and when we are discussing this, at least a couple of Cabinet Ministers should be present in the House.

SHRI A. B. VAJPAYEE (Uttar Pradesh): There is another aspect. Who is going to reply to the debate and if it is the Prime Minister or the Home Minister, he should be here to listen to what we have to say?

SHRI BHUPESH GUPTA (West Bengal): I think that it is also another example of authoritarian tendencies. They should be there. A very legitimate point he has raised namely, who will reply?